

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 441 of 1999

Allahabad this the 01st day of November, 2000

Hon'ble Mr.S.K.I. Naqvi, Member (J)

1. Smt. Khaiteja Begum, Widow of Moinuddin (No.3633 T/Smith),
2. Jameel Uddin, Son of Late Moinuddin, both residents of 129, Atala, Allahabad.

Applicants

By Advocate Shri G.P. Tripathi

Versus

1. The Union of India through the Secretary, Ministry of Defence, Government of India, New Delhi.
2. DG EME (EME(IV), Army Headquarter, DHQ, P.O., New Delhi-11.
3. The Commandant & MD, 508 Thal Sena Base Workshop, 508 Army Base Workshop, Allahabad.

Respondents

By Advocate Shri Amit Sthalekar

ORDER (Oral)

By Hon'ble Mr.S.K.I. Naqvi, Member (J)

On death of Shri Moin Uddin who died in harness, his widow Smt.K. Begum moved for compassionate appointment of her elder son named Jamal Uddin, but the same was refused

as per impugned order dated 25.1.1999 (annexure-1 to the O.A.). Subsequent to which, the applicant moved an application dated 29.1.1999 (annexure R.A.-1) with the prayer to provide job to her next son named Jameel Uddin . This prayer is pending with the respondents inspite of reminders dated 23.3.2000 , and after having lost hope for any redressal from the side of the respondents, the applicant has come up before the Tribunal.

2. The respondents have contested the case and filed counter reply, in which the impugned order dated 25.1.1999 has been supported and regarding appointment to Jameel Uddin - applicant no.2, it has been mentioned that no such prayer has been received by the respondents and, therefore, it is wrong to say that it is pending there.

3. Heard, the learned counsel for the rival contesting parties and perused the record.

4. So far as relief no.1 is concerned, I do not find any good ground to quash the impugned order. No ground as mentioned in para-5 of the O.A. is in respect of this relief.

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5. So far as the position of applicant no.2 is concerned, without going into controversy as to whether representation of the applicant was received in the respondents office or not, it may be directed to consider the ~~same~~^{Case}, if a fresh representation is presented.

6. For the above, it is provided that incase Shri Jameel Uddin - applicant no.2 moves a representation for the appointment on compassionate ground within 4 weeks from the date of this order, the same be considered and decided by the competent authority in respondents establishment within a period of 8 weeks thereafter, and to pass detailed , reasoned and speaking order. The O.A. is decided accordingly. No order as to costs.

Member (J)

/M.M./